
(2018) 07 CHH CK 0189
In the Chhattisgarh High Court
Case No : Writ Petition (S) No. 4556 Of 2018

Dashrath Lal Berman

APPELLANT

Vs

State Of Chhattisgarh And Ors

RESPONDENT

Date of Decision : 12-07-2018

Acts Referred:

Citation : (2018) 07 CHH CK 0189

Hon'ble Judges : P. Sam Koshy, J

Bench : Single Bench

Advocate : Ashwani Shukla, S.P. Kale

Final Decision : Allowed/Disposed Of

Judgement

P. Sam Koshy, J

1. Learned counsel for the petitioner submits that the grievance of the petitioner stands squarely covered by the decision of the Hon'ble Supreme

Court in the case of Asha Saxena V. State of M.P. & Ors., 2009 (3) MPJR (SC) 59.

2. The issue pertains to grant of two advance increments on successful completion of B. Ed. course before appointment on own expenses.

3. On verification, counsel for the State submits that the matter can be disposed of for consideration of the petitioner's case in the light of decision of

the Hon'ble Supreme Court in Asha Saxena (supra).

4. Given the facts and circumstances of the case and the submissions made by the counsel for either side, the present petition stands disposed of. The

respondents are directed to consider the case of the petitioner for grant of two advance increments as per circulars prevailing in the State Government

after verification of the facts pleaded by the petitioner, and in case if it is found that the petitioner is similarly placed, appropriate benefit be provided to

him forthwith. Let this exercise be done within a period of 90 days from the date of production of certified copy of this order.

5. Accordingly, the writ petition stands allowed and disposed of.